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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CRL.A. 215/2020**

RAHUL BABBAR Appellant

Through: Mr. Manjit Singh Ahluwalia,
Advocate. (M:9811040827)

versus

CENTRAL BUREAU OF INVESTIGATION Respondent

Through: Mr. Ripu Daman Bhardwaj, ASC.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **08.06.2020**

CRL.M.A. 7283/2020

1. This hearing has been held by video-conferencing.
2. This is an application under Section 482 seeking amendment of order dated 22nd May, 2020 as the District Judge has refused to accept the bail bond of the Appellant - Mr. Rahul Babbar on the ground that the order is not an authenticated copy.
3. Ld. Counsel submits that he relied upon a copy of the order downloaded from the official website of the High Court but the Court still did not accept the same. It is submitted by ld. counsel that the duty Magistrate was not available and hence the Appellant approached the ld. District Judge.
4. A perusal of the email sent by the Court, in response to the Bail bond furnished by the Appellant reads as under:

“In response to email dt. 29.05.2020, sent by Ms. Parul Babbar, wherein Ms. Parul Babbar have attached the copy of Hon’ble High Court in CRL. A. No.214/2020 and 215/2020 dt. 22.05.2020, scanned blank Bail bond and ID Card, the email/application of the Ms. Parul Babbar, can not be considered for listing as the copy of order of Hon’ble High Court is

not authenticated copy.”

5. The above order is completely inexplicable in as much as the Appellant, who was granted bail by this court on 22nd May 2020, has not been released on the plea that the order furnished by the Appellant is not an authenticated copy. During the lockdown period and even otherwise, it is a matter of common knowledge that orders are uploaded on the official website of the Delhi High Court. The same is easily verifiable by anyone including the Ld. District Judge in this case. Alternatively, when bail orders are issued they are communicated to the Jail Superintendent by the Registry. If the Ld. District Judge had any doubt as to the authenticity of the order, the same could have been also easily confirmed from the Judicial Branch of the Delhi High Court. But to turn down a party who has been given bail and refuse to release him on this specious plea is completely unacceptable.

6. In the meantime, the order dated 22nd May, 2020 is amended to the effect that Mr. Rahul Babbar shall be released on interim bail for a period of 30 days from date of release, on furnishing a personal bond to the tune of Rs.1 lakh to the satisfaction of the Jail Superintendent, Tihar Jail No.7. All the remaining terms of the order dated 22nd May, 2020 shall however operate.

7. Copy of this order be communicated to the Jail Superintendent, Tihar Jail No.7. Order be uploaded and issued today itself. With the above directions, application is disposed of.

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8. List on the date fixed i.e. 26th June, 2020.

PRATHIBA M. SINGH, J.

JUNE 08, 2020/*Rahul*